

ITEM NO.54

COURT NO.3
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Criminal Appeal No(s). 1000/2015

PRABHU SINGH

Appellant(s)

VERSUS

STATE OF UP

Respondent(s)

Date : 23/02/2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Appellant(s) Mr. M. Karpagavinayagam, Sr. Adv.

Mr. S. Syed Mahaboob, Adv.

Ms. Astha Tyagi, Adv.

Ms. Sujatha Bagadhi, Adv.

For Respondent(s) Mr. Abhishek Chaudhary, Adv.

Sansriti Pathak, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The appellant is concurrently found guilty for an offence punishable under Section 302 of the Indian Penal Code. The offence took place on 15.11.1986. It is stated by learned counsel for the appellant that as on today the appellant is above 80 years. He also stated that so far the appellant has been in jail for about 3 years 2 months.

Having regard to the age of the appellant, we deem it appropriate to enlarge him on bail on his furnishing security for an amount of Rs.50,000/- with one surety of like amount to the satisfaction of Special Judge, Moradabad in Sessions Trial No.265/1987.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-CUM-PS COURT MASTER